

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI  
COURT - III**

**CP/CA No. 16/180/ND/2017**

**IN THE MATTER OF:**

**Peabody Coaltrade India Pvt. Ltd.**

**.... APPLICANT / PETITIONER**

**SECTION:**

**Under Section 441(137)**

**Order delivered on 11.10.2017**

**Coram:**

**R. VARADHARAJAN  
HON'BLE MEMBER (JUDICIAL)**

**For the APPLICANT / PETITIONER :- Mr. Rupesh Agarwal, Advocate**

**For the ROC, Delhi :- Mr. Manish Raj, Company Prosecutor**

**ORDER**

Learned Counsel for the petitioner is directed to clarify in relation to the filing of single application with respect to the offences of the same nature committed for different financial / accounting year. For this purpose, two weeks' time is granted.

Post the matter on 31<sup>st</sup> October 2017.



**(R. VARADHARAJAN)  
MEMBER (JUDICIAL)**